

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 10.07.2017.

PRESENT: Hon'ble Member(J) **Shri Ratakonda Murali**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 186/16	TP 75/17	Hearing	433(e)	Rishiroop Ltd. Vs Falcon Tyres Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
	AMAYUHA VARSHANI M.C	RESPONDENT	M.C. [Signature]

Counsel for petitioner is present. Perused the office note. Since in one case, already IRP was appointed against the same company, i.e., Falcon Tyres. Therefore, whether second IRP can be appointed for the same company in a separate petition filed by the creditor. Counsel for petitioner in this case submitted that IRP in this case can be appointed even though in another case another IRP was appointed.

Only after the counsel for petitioner satisfies this Tribunal about the appointment of IRP, the <sup>only</sup> scope of letter addressed to IBBI <sup>to be</sup> is possible.

To hear on the maintainability of this petition for appointment if IRP, list it on 25.07.2017.

[Signature]  
MEMBER (J)